

PATNA HIGH COURT, PATNA

NOTIFICATION

Dated: - 16th April, 2018

No. 154-A: The person named in column no. II of the table given below who has been appointed on probation as Civil Judge (Junior Division) under the Government of Bihar, General Administration Department, Patna notification no. 7/Stha-1-04-04/2011 Sa. Pra. 4163 dated 28.03.2018 are posted as temporary Civil Judges (Junior Division) at the station and in the Judgeship mentioned in column no. III of the table against his name.

Sl. No.	Name of the Officer	Place of posting and Judgeship
I	II	III
1.	Sri Avinash Kumar	Patna

By order of the High Court,
Sd/- B.B. Pathak
Registrar General

Memo No. 29593-29608 / Apptt. / Dated the 16th April, 2018

Copy forwarded to the Principal Secretary to the Government of Bihar, General Administration Department, Patna / Secretary to the Government of Bihar, Law Department, Patna / A. G. Bihar, G. A. 7, Birchand Patel Marg, Patna / Under Secretary to the Government of Bihar, Personal Claims and Pay Fixation Cell '3', Finance Department, Patna / Director, Bihar Judicial Academy, Gaighat, Gulzarbag, Patna / Member Secretary, Bihar State Legal Service Authority, Budh Marg, Patna / Registrar (Vigilance), Patna High Court, Patna / Registrar (Appointment), Patna High Court, Patna / Registrar (Administration), Patna High Court, Patna / Registrar (I.T)-cum-C.P.C., Patna High Court, Patna / Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, Patna High Court, Patna / S.O., Judicial Officers Service Record Room, Patna High Court, Patna / S.O., Monitoring Cell II, Patna High Court, Patna / S.O., Computer Cell, Patna High Court, Patna / Senior Programmer,

Patna High Court, Patna / the District and Sessions Judge, Patna for information and necessary action.

Under Rule 25 of the Bihar Civil Services (Judicial Branch) (Recruitment) Rules, 1955, amended as per the Bihar Civil Service (Judicial Branch) (Recruitment) (Amendment) Rules 2005, the temporary Civil Judge (Junior Division) shall have to undergo training for the post as if he is appointed on a substantive basis.

The District and Sessions Judge should see that the temporary Civil Judge (Junior Division) posted in the Judgeship as above, take training both in Civil and Criminal works with Munsifs (Civil Judge, Junior Division) (including one working as Judicial Magistrate), Sub Judge (Civil Judge, Senior Division), and Sessions Judge (including Additional Sessions Judge and Assistant Sessions Judge) taken together for a period of 4 months each, in partial variation of the length of the period of training in those branches, as provided for in Rule 13 of the Bihar Civil Service (Judicial Branch) (Training and Departmental Examination) Rules, 1963. Further directions with regard to his training if any for the remaining period of one year will be issued in due course.

The District and Sessions Judge is directed to verify the photograph affixed and attested on appointment letter issued by General Administration Department, Government of Bihar, Patna and the certificates regarding age, educational qualification, caste and residence of the concerned Civil Judge (Junior Division) before he assumes charge of the post.

The District and Sessions Judge is hereby informed that the Court have decided that joining the post by the candidate should be within a fortnight from the date of receipt of the Court's Notification. The period of joining for the candidate, already in any other service shall be one month from the date of receipt of the Court's Notification. Further, the District and Sessions Judge is directed to strictly ensure the requirement of prior written permission before a Judicial Officer leaves Station failing which the Court may like to consider the matter appropriately.

By order of the High Court,


Registrar General.